

BENCH-I

NATIONAL COMPANY LAW TRIBUNAL  
KOLKATA BENCH  
KOLKATA

C.P.No.19/2008  
CA.No.70/2014

Present: Hon'ble Member (J), Shri Jinan K.R.

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING ON 27<sup>TH</sup> SEPTEMBER, 2018, 10:30 A.M.

Name of the Company		Pawan Kumar Patodia-Versus-Ashoka Manufacturing Ltd & Ors.	
Under Section		397/388	
Sl. No.	Name & Designation of Authorized Representative (IN CAPITAL LETTERS)	Appearing on behalf of	Signature with date

- 1) Mr. Kuldip Malik, Adv
- 2) Ms. Smiti Barman Roy, Adv
- 3) Mr. K. Paul Choudhury, Adv

For  
Petitioner

*[Signature]*  
27/09/18

- 1. Mr. Abhijit Mitra, Adv
- 2. Mr. Keshav Kumar Adv
- 3. Mr. Sanatosh Ghose Adv

for  
resp. nos.  
1, 3 + 4

*[Signature]*  
27/9/18

**ORDER**

Ld. Counsel for the petitioner and the respondent nos. 1, 3 and 4 is present.

Ld. Counsel for the petitioner brought to my notice a letter addressed to the Advocate on Record that he wish to withdraw the matter in dispute pending for consideration and sought permission to withdraw the petition. The copy of the original is produced which is to be kept in file.

Ld. Counsel for the respondents did not object for the prayer for withdrawal.

Accordingly, I allow the prayer as above and grant permission to withdraw the petition. All the interim application pending for hearing is disposed of and interim order, if any, stands vacated.

Urgent certified copy of the order be issued, if applied for, upon compliance with all requisite formalities.



(Jinan K.R.)  
Member (J)